

PUNJAB VIDHAN SABHA

Bill No. 34-PLA-2017

**THE AMRITSAR WALLED CITY (RECOGNITION OF USAGE)
AMENDMENT BILL, 2017**

A

BILL

further to amend the Amritsar Wall^{ed} City (Recognition of Usage) Act, 2016.

BE it enacted by the Legislature of the State of Punjab in the Sixty-eighth Year of the Republic of India as follows :—

1. (1) This Act may be called the Amritsar Wall^{ed} City (Recognition of Usage) Amendment Act, 2017. Short title and commencement.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. In the Amritsar Walled City (Recognition of Usage) Act, 2016 (hereinafter referred to as the principal Act), in section 3, for sub-section (2), the following sub-section shall be substituted, namely :— Amendment in section 3 of Punjab Act 13 of 2016.

“(2) Thereafter, the applicant shall, by the 31st day of January, 2018, submit the required information in Form-B alongwith all the requisite documents/plans and such application fee as may be prescribed.”.

3. In the principal Act, for section 5, the following section shall be substituted, namely :— Substitution of section 5 of Punjab Act 13 of 2016.

Time limit for finalising action. “5. The competent authority shall pass the final order and finalise the matter under this Act by the 31st day of July, 2018.”

4. (1) The Amritsar Walled City (Recognition of Usage) Amendment Ordinance, 2017 (Punjab Ordinance No. 10 of 2017), is hereby repealed. Repeal and saving.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the Ordinance referred to in sub-section (1), shall be deemed to have been done or taken under the principal Act, as amended by this Act.